

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 4140
TO BE ANSWERED ON 20.03.2018

REVISED MRP

4140. DR. P. VENUGOPAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is true that the Government has warned the manufacturers that non-displaying of the revised Maximum Retail Price (MRP) on products whose prices have increased after implementation of GST could lead to a fine or even a jail term;
- (b) if so, the details thereof;
- (c) whether it is also true that the manufacturers have also been warned that action will be taken as per the provisions of the Legal Metrology Act, 2009; and
- (d) if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (d) : On account of implementation of GST there may be instances where the retail sale price printed on a pre-packaged commodity is required to be revised. To protect the interests of consumers the Department has issued advisory, according to which, manufacturers/ packers/ importers of pre-packaged commodities are allowed to declare the revised retail sale price (MRP), after implementation of GST by way of stamping or putting sticker or online printing, as the case may be, on the unsold stock manufactured/ packed/ imported, if any, in addition to the existing retail sale price (MRP), upto 31st March, 2018.

The said information has been disseminated to all the stakeholders and Controllers of Legal Metrology of all States/ UTs for immediate action. Provisions exist in the Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011 for taking action by the State Government for any violations.
